

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY FIRST DAY OF JANUARY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 1582 OF 2026

Between:

Waste Less Worldwide Industries Private Limited, Sy. No. 1837, Jingoniguda Road, Near Pitti Engineering Limited, Nandigama, Nandigaon, Kothur, Rangareddy, Telangana - 509228, GSTIN- 36AAECW1273G1ZC, Rep by its Director Sri Samsuddin Malik

...PETITIONER

AND

1. The Assistant Commissioner (Central Tax), Shamshabad Range, Nalgonda, Telangana.
2. The Assistant Commissioner (State Tax), Nalgonda -1 Circle, Nalgonda, Telangana.
3. The Commissioner of State Tax, Telangana State, Hyderabad.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ of Mandamus or any other appropriate order or Direction, Because the suspension of registration of the petitioner is based on mere suspicion arising from the status of its supplier, without any independent material or finding against the petitioner, it is arbitrary, unreasonable and violative of Articles 14 and 19(1)(g) of the Constitution of India. The regular filing of returns, establish that there is no intention to evade tax and that the petitioner is a bona fide dealer whose operations contribute positively to the revenue. Because the impugned action has been taken without complying with the mandatory procedural safeguards giving adequate opportunity of hearing, the same is liable to be set aside on the ground of violation of principles of natural justice

Counsel for the Petitioner: SRI. V. V. S. ANKITH

Counsel for the Respondents: SRI DOMINIC FERNANDES

(senior standing counsel for CBIC)

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA

AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.1582 of 2026

Dated: 21.01.2026

Between:

Waste Less Worldwide Industries Private Limited

...Petitioner

and

The Assistant Commissioner (Central Tax),
Shamshabad Range, Nalgonda, Telangana,
and 2 others.

...Respondents

ORDER:

Learned counsel Sri V.V.S.Ankith appears for the petitioner.

Sri Dominic Fernandes, learned Senior Standing Counsel for
Central Board of Indirect Taxes and Customs, appears for respondent
No.1.

2. The impugned show cause notice for cancellation of registration
dated 17.11.2025 in Form GST Reg-17 is said to have been responded to
by the petitioner on 18.11.2025, but no decision has been taken.

Therefore, the petitioner has approached this court questioning the show cause notice, as the business of the petitioner has come to a standstill.

3. Learned Senior Standing Counsel for Central Board of Indirect Taxes and Customs appearing for respondent No.1 submits that decision would be taken on the show cause notice for cancellation of registration of the petitioner on consideration of the petitioner's reply, if any filed, within a period of two weeks.

4. In view of the aforesaid submission, the writ petition is disposed of with a direction to the proper officer to take a decision on the show cause notice for cancellation of registration of the petitioner in accordance with law within a period of two weeks from today. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

Sd/-A.JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Assistant Commissioner (Central Tax), Shamshabad Range, Nalgonda, Telangana.
2. The Assistant Commissioner (State Tax), Nalgonda -1 Circle, Nalgonda, Telangana.
3. The Commissioner of State Tax, Telangana State, Hyderabad.
4. One CC to SRI. V. V. S. ANKITH, Advocate [OPUC]
5. One CC to SRI. DOMINIC FERNANDES (Senior Standing Counsel For CBIC) [OPUC]
6. Two CD Copies

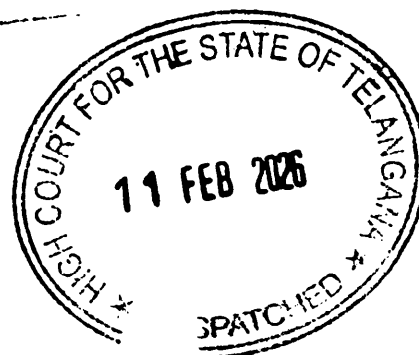
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PMK

HIGH COURT

DATED:21/01/2026

ORDER

WP.No.1582 of 2026



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

⑧ MT
29/1/26